

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 308 OF 2018**

**Dated: 27<sup>th</sup> February, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**M/s Parampujya Solar Energy Pvt. Ltd. .... Appellant(s)**

**Vs.**

**Chhattisgarh State Electricity Regulatory Commission & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Aditya K. Singh

Counsel for the Respondent(s) : Mr. C. K. Rai  
Mr. Sachin Dubey for R-1

Mr. Apoorv Kurup  
Ms. Nidhi Mital for R-2

**ORDER**

Learned counsel for Respondent No.2 is permitted to file reply along with IA during the course of the day. Thereafter, rejoinder may be filed within four weeks' time i.e. on or before 27.03.2019 with advance copy to the other side.

List the matter on **14.05.2019**

**(S. D. Dubey)**  
**Technical Member**  
*Js/pk*

**(Justice Manjula Chellur)**  
**Chairperson**